

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

MA 57/2018 in C.P. No.600/I&BP/2017

Under Section 12 (2) and Section 9 of IBC, 2016

Mr. Ram Ratan Kanoongo
Through Committee of Creditors
Resolution Professional ... Applicant

In the matter of
D. Chhaganlal & Co. ... Petitioner
vs.
Say India Jewelers Pvt. Ltd. ... Respondent

Order delivered on 1.02.2018

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner: Ms. Khushboo Shah Rajani, Advocate for the
Resolution Professional / Applicant
i/b MDP & Partners.

For the Respondent: None present.

Per V. Nallasenapathy, Member (Technical)

ORDER

On the Application filed by the Insolvency Resolution Professional for extension of 90 more days' time basing on the resolution passed by the Committee of Creditors on 22.01.2018 to consider the Proposed Resolution plan, at request made by the CoC, the CIRP time period is extended by 90 more days' with effect from 29.01.2018.

Accordingly, this Application is allowed.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
B.S.V. PRKASH KUMAR
Member (Judicial)